THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes Sir. As on 01.01.2014, there is a shortage of 930 IPS officers in the country. The main reason of this shortage is that the Central Government reviewed in 2009 the then existing strength of IPS officers of the country and the total cadre strength was increased from 3889 to 4720 by the end of March, 2010.

In order to fill up the increased vacancies of IPS officers, the batch-size of IPS (direct recruitment) has been increased from 88 to 103 from CSE, 2005, to 130 from CSE, 2008 and to 150 from CSE, 2009. The Government has also introduced an alternate method of recruitment to IPS *i.e.* Limited Competitive Examination to recruit 80 candidates annually. Besides the above, the process of appointments to the Indian Police Service by promotion from State Police Service has been accelerated.

Donations received by political parties in violation of FCRA

- 308. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Supreme Court/Election Commission has sought a reply from Government in regard to donations received by some political parties from various foreign organisations and private individuals amounting to violation of the Foreign Contributions Regulation Act (FCRA), 1976;
- (b) if so, whether Government has sent its reply to the Supreme Court/Election Commission in this regard;
 - (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken or being taken by Government to adopt the same criteria for all political parties in regard to donations received from foreign sources?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) In WP(C) No. 131 of 2013 (Association of Democratic Reforms and another *Vs.* Union of India), the Delhi High Court passed order on 28.03.2014 regarding donations received by some political parties. The directions of the Hon'ble High Court in the judgement dated 28.3.2014 will be complied with.

Crime against women in the country

- 309. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the rape cases and crime against women have become common in the country and the women and girl child are suffering insecurity in the country in both urban and rural areas including the tea growing States and especially in Uttar Pradesh; and

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taken by Government thereon?

(b) if so, the details thereof and the reasons therefor along with the steps being

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per data made available, State/UT-wise and crime head-wise details of cases under total crimes committed against women and rape of children during 2011-2013 are given in Annexure [See Appendix 232, Annexure No. 12 and 11].

As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. However, Union Government attaches highest importance to the matter of prevention and control of crime against women and children. As regards effective measures taken by the Government to check such cases and provide security and safety to women and children in the country, the details are given in the Statement.

Statement

Measures taken by the Government to check crime against women and children and provide security and safety to women and children in the country

- The President of India on 19th June, 2012 had consented to the Protection of Children from Sexual Offences Act, 2012 which provides stringent punishment for persons who have committed crimes against children.
- 2. The Government of India has enacted the Criminal Amendment Act, 2013 to provide for enhanced punishments for rape, aggravated rape, assault on women, intent to outrage her modesty and sexual harassment. New offences have been defined and punishment has been prescribed for non-treatment of victims by any hospital, acid attack, attempt of acid attack, use of force to disrobe women, voyeurism, stalking, trafficking of person and repeat offences.
- 3. The Ministry of Home Affairs convened a conference of Chief Secretaries and Director Generals of Police on crime against women and other vulnerable groups of the society. The conference deliberated on various measures for preventing crimes against women and measures for expediting investigation and trials for crimes against women.
- 4. Ministry of Home Affairs has issued several advisories to all States/UTs requesting them to take all necessary steps in order to prevent crimes against women and children.
 - (i). Advisory on Crime against Women-Measures needed to curb issued on 04.09.2009.
 - (ii). Advisory on Crime against children issued on 14.07.2010.

- (iii). Advisory on preventing and combating various crimes against Children issued on 04.01.2012.
- (iv). Advisory on Missing Children-measures needed to prevent trafficking and trace the children issued on 31.01.2012 and 29.10.2012.
- (v). Ministry of Home Affairs has issued an advisory on 22nd April, 2013 whereby the States/UTs were requested to raise the women representation in Police to 33%.
- (vi). Advisory on protection of Children from Sexual Offences Act, 2013 issued on 28.05.2013.
- (vii). Advisory based on Hon'ble Supreme Court directions regarding filing of FIR mandatorily in case of missing children was issued on 25.06.2013.
- (viii). Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013.
- 5. On the legislation front, Ministry of Women and Child Development have enacted the following Acts:
 - (i). Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013
 - (ii). Protection of Women from Domestic Violence Act, 2005
 - (iii). Dowry Prohibition Act, 1961
 - (iv). Indecent Representation of Women (Prohibition) Act, 1986; and
 - (v). Prohibition of Child Marriage Act, 2006 (PCMA).
- 6. Ministry of Health and Family Welfare has issued guidelines and protocols for medical-legal care for survivors/victims of sexual violence

IB study of functioning of NGOs

- 310. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:
- $\mbox{(a)} \quad \mbox{whether the Intelligence Bureau (IB) has conducted any study of the functioning} \\ \mbox{of the NGOs in the country;} \label{eq:approximate}$
 - (b) if so, the details of the findings of that study; and
 - (c) the details of NGOs and other organizations receiving foreign funds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) A field report from intelligence agencies is obtained for each NGO that applies for FCRA registration.

(c) During the financial year 2011-2012, 13,193 associations reported a total receipt of ₹ 11,546.29 crore as foreign contribution. The details of top 25 recipient are given in the Statement.